

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : (a) 348 Telephone Advisory Committees (TACs) whose tenure had expired on 30-09-2011 out of total 359 TACs have been constituted afresh *w.e.f.* 23rd December, 2011 to 22nd December, 2013.

(b) Yes Sir.

(c) The delay in constitution of TACs was due to delay in receipt of recommendations of the names of the persons to be nominated, from a large number of the Hon'ble Members of Parliament.

(d) In Rajasthan Telecom Circle, the Telephone Advisory Committees have been constituted *w.e.f.* 23rd December, 2011 to 22nd December, 2013 for a period of two years.

(e) Most of the TAC members have been provided the Telephone Connection. However, in some cases, Telephone Connection could not be provided due to the following reasons:

- (i) Acceptance/consent of the Members has not been received.
- (ii) There are old outstanding dues against the members of TACs.
- (iii) Members have requested for change of address.
- (iv) Members have requested for change of nomination from one TAC to another TAC.
- (v) Addresses of some of the Members are not traceable.
- (vi) Some TAC members have been appointed recently, installation of telephones are under process.

Compulsory verification of sim card holders

1919. SHRI PARSHOTTAM KHODABHAI RUPALA :
SHRI BHARATSINH PRABHATSINH PARMAR :

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the action taken by the Ministry on representation for compulsory verification of profile of existing mobile sim card holders by Police Department to trace out sim cards obtained by take documents to control and avoid probable crimes;

(b) whether the Ministry has received any representation from Ministry of Home Affairs in this regard; and

(c) whether Government has issued or contemplates to issue any advisory to all State Governments in this regard and sim card holders have to pay verification fee to Police Department, so that, financial implication should not be borne by Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : (a) Sir, a reference has been received regarding compulsory verification of SIM card holders by Police Department, which is being examined. However, provision for compulsory verification of subscribers by Police has already been made in Jammu and Kashmir since 20.01.10 and in Assam and North East since 20.07.10 considering higher security threats in these states. Further, Telecom Enforcement Resource and Monitoring (TERM) Cells (field units of DoT) are carrying out sample verification of Customer Acquisition Form (CAF) and supporting documents on periodic basis for all the active subscribers to identify the mobile SIM cards issued without proper documentation. Penalty is imposed on non-compliant case. Apart from this, on receiving information from Law Enforcement Agencies about suspected customers physical verification is also done against the numbers reported and penalty is imposed on non-compliant cases. In order to deal with the issue of forged documents for obtaining mobile connections, Complaints/FIR are lodged with the Police.

(b) No, Sir.

(c) All Telecom Service Providers have been directed to compulsorily verify the credential of a person before enrolling him as their subscriber by seeking Proof of Identity, Proof of Address and matching them with their respective originals. The cost of the whole setup is to be borne by the concerned TSP.

Need for quality upgradation in BSNL and MTNL

1920. SHRI K.N. BALAGOPAL : Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware of the immediate necessity of quality upgradation and capacity augmentation in BSNL and MTNL;

(b) if so, the measures taken thereon; and

(c) how many mobile connections and landline connections were increased or decreased during the last two years along with the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA) : (a) and (b) The subscribers of Bharat Sanchar Nigam Limited and Mahanagar Telephone Nigam Limited (MTNL) sometimes face problems with regard to the Quality of Service (QoS). However, BSNL and MTNL are, in general, meeting the QoS benchmarks prescribed by Telecom Regulatory Authority of India (TRAI). BSNL and MTNL are taking a